BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 320/2017 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

Name of the Company:

Central Bank of India

V/s.

Renish Petrochem FZE & Anr.

Section of the Companies Act:

Section 13 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. ICE TAN. M. PARZION ADVOCATE APPLICANT 13

2.

<u>ORDER</u>

Learned Advocate Mr. Ketan Parikh present for Applicant. None present for Respondents in IA 320/2017.

Heard arguments of Learned Counsel for Applicant.

Order reserved.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 10th day of October, 2017.